

12.05 hrs.

**PAPERS LAID ON THE TABLE**

**NOTIFICATIONS UNDER GUJARAT PANCHAYAT ACT, 1961 AND STATEMENTS**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN):** I beg to lay on the Table—

(1) A copy each of the following Gujarat Notifications under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(i) The Gujarat Panchayat Service (Classification and Recruitment) (Third Amendment) Rules, 1973, published in Notification No. KP/167/PRR/1072/9297/73/TH in Gujarat Government Gazette dated the 16th October, 1973, together with an explanatory note.

(ii) The Gujarat Panchayat Service (Classification and Recruitment) (Fourth Amendment) Rules, 1973, published in Notification No. KP/209/PRR-1072 9296/73/TH in Gujarat Government Gazette dated the 16th October, 1973, together with an explanatory note.

(iii) The Gujarat Panchayat Service (Classification and Recruitment) (Second Amendment) Rules, 1974, published in Notification No. KP/58-74/PRR/1071/1479/TH in Gujarat Government Gazette dated the 14th March, 1974, together with an explanatory note.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.

(3) Three statements (Hindi and English versions) explaining the rea-

sons for not laying the Hindi versions of the above Notifications. [Placed in Library. See No. LT-9273/75].

**SHRI P. G. MAVALANKAR (Ahmedabad):** Sir, may I say something on this? I had written to you, requesting for making a submission on Item No 2, now laid on the Table of the House by Shri Shah Nawaz Khan. I am not speaking on the contents. Sir, my point is in regard to the reasons for delay in the issuance of various notifications relating to panchayats. I would like to know, why this delay has taken place? Sir, the taluka and district panchayat elections in Gujarat have been delayed for long and only last week we were told by the Government that elections for taluka and district panchayats will have to be delayed for another seven months because of delimitation and so on. I would like to know, why this delay has taken place in issuance of these notifications with regard to the working of panchayats. My second point is, why is it that we are still saying that the Hindi translation is not available. What has the Rules Committee decided last week? Last week, you told us that the matter would be referred to the Rules Committee. I would like to know, what has the Rules Committee decided on this matter?

**MR. SPEAKER:** The report of the Rules Committee will be laid on the Table of the House. The Rules Committee has recommended that a Committee be appointed to which all questions of delay and making available Hindi translation etc will be referred.

REVIEW & ANNUAL REPORT OF MODERN BAKERIES (INDIA) LTD., FOR 1973 74

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE):** I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-

(Shri Annasaheb P. Shinde.)  
 section (1) of section 619A of the  
 Companies Act, 1956:—

(i) Review by the Government on the working of Modern Bakeries (India) Limited, New Delhi, for the year 1973-74.

(ii) Annual Report of the Modern Bakeries (India) Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the comptroller and Auditor General thereon. [Placed in Library. See No LT-9274/75]

ANNUAL REPORT FOR 1973-74 *re.* SEAMEN'S PROVIDENT FUND SCHEME, 1966

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) for the year 1973-74, on the working of the Seamen's Provident Fund Scheme, 1966 [Placed in Library. See No LT-9275/75]

ANNUAL REPORT FOR 1973-74 *Re.* COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) for the year 1973-74 on the working and administration of the Companies Act, 1956, under section 638 of the said Act. [Placed in Library. See No. LT-9276/75]

PROCLAMATION IN RELATION TO NAGALAND, ORDER BY THE PRESIDENT IN PURSUANCE TO PROCLAMATION AND REPORT OF THE GOVERNOR OF NAGALAND TO PRESIDENT

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA

REDDY): I beg to lay on the Table—

(1) A copy of the Proclamation (Hindi and English versions) dated the 22nd March, 1975 issued by the President under article 356 of the Constitution in Relation to the State of Nagaland, published in Notification No. G.S.R 157(E) in Gazette of India dated the 22nd March, 1975, under article 356(3) of the Constitution

(2) A copy of the Order (Hindi and English versions) dated the 22nd March, 1975, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R 158(E) in Gazette of India dated the 22nd March, 1975.

(3) A copy of the Report (Hindi and English versions) dated the 20th March, 1975 of the Governor of Nagaland to the President [Placed in Library. See No. LT-9277/75].

(Interruptions)

MR SPEAKER: I am not allowing any observations at this stage. After all, this is just laying on the Table. The Proclamation is coming up for discussions tomorrow. If you start discussing even when papers are laid on the Table, there will be no end to the debate.

SHRI SEZHIYAN (Kumbakonam): My point is that the Proclamation is not in the proper form. I am not going into the contents of the Proclamation, but the form in which it has been issued now is invalid and against the provisions of the Constitution. Therefore, that point has to be taken up now.

MR. SPEAKER: The ruling in this House has been—I have also earlier quoted my predecessor's ruling and interpretation—that when a paper is laid on the Table, these questions of validity or legality shall not be taken up. It is coming up for discussion when you will have opportunities.